

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2018

AND

APPEAL NO. 316 OF 2017

Dated : 30th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2018

Adani Power (Mundra) Limited **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar
Ms. Soumya Singh
Mr. Lakshya Jit Singh B.
Mr. M. Ali

Counsel for the Respondent(s) : Mr. G. Umapathy
Ms. Vaishnavi
Ms. Pavitra B. for R-2 & 3

APPEAL NO. 316 OF 2017

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy
Ms. Vaishnavi
Ms. Pavitra B

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. Nishant Kumar
Ms. Soumya Singh
Mr. Lakshjit Singh B.
Mr. M.Ali. for R-2

ORDER

The matter could not reach before the Bench. As agreed by learned counsel for both the parties, list this batch of appeals for hearing on **06.01.2020**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

kt/mkj